

FORM A

PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GLOBALITE INDUSTRIES PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Globalite Industries Private Limited
2. Date of incorporation of corporate debtor	21/06/2005
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, New Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U1810IDL2005PTC137821
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: House No. 40, G-Block, Bhagat Singh Park, Siraspur Delhi North West DL 110042 IN
6. Insolvency commencement date in respect of corporate debtor	21st October, 2019 (Copy of Order Received on 22nd October, 2019)
7. Estimated date of closure of insolvency resolution process	18 th April, 2020
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Kashi Viswanathan Sivaraman Reg. No: IBBI/TPA-001/TP- P00900/2017-2018/11497
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No.204, Block-menka, V3s Indralok, Plot No. GH -1, Nyay Khand-1, Indirapuram, Ghaziabad, Uttar Pradesh ,201014 Email Id: sivaria68@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: E-10A, Kailash Colony, Greater Kailash-1, New Delhi-110048. Email Id: globalite@aaainsolvency.com
11. Last date for submission of claims	06 th November, 2019
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Globalite Industries Private Limited on 21st October, 2019 (Copy of order received on 22nd October, 2019).

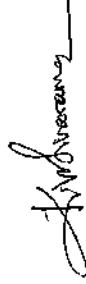
The creditors of Globalite Industries Private Limited are hereby called upon to submit their claims with proof on or before 06th November, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The claims may be submitted in their specific forms B, C, D and E from the website <https://ibbi.gov.in/downloadform.html> in terms of Regulation 7, 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by Operational Creditors (except Workmen and Employees), Financial Creditors, Workmen or Employees and Authorized Representatives of Workmen and Employee, respectively, as the case may be.

Submission of false or misleading proofs of claim shall attract penalties.




Mr. Kashi Viswanathan Sivaraman
Interim Resolution Professional
AAA Insolvency Professionals LLP
IBBU/PA-001/IP-P00900/2017-2018/11497

Date: 24th October, 2019
Place: New Delhi